

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, March 25, 2022/Chaitra 4, 1944 (Saka)

No. 167

11.00 A.M.

1. Starred Questions

Starred Question Nos. 321–327 were orally answered. Replies to Starred Question Nos. 328–340 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3681–3910 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2020-2021, together with Audit Report thereon.
- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2020-2021.
(ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Mumbai Port Trust, Mumbai, for the year 2020-2021.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2020-2021, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2020-2021.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Pension Fund Trust, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Pension Fund Trust, Mumbai, for the year 2020-2021.
- (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2020-2021, together with Audit Report thereon.

- (ii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Indian Maritime University, Chennai, for the year 2020-2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2020-2021.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2020-2021.
 - (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Law and Justice (Prof. S. P. Singh Baghel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the District Legal Services Authority U.T. Chandigarh, Chandigarh, for the year 2020-2021, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the District Legal Services Authority U.T. Chandigarh, Chandigarh, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the State Legal Services Authority Union Territory Chandigarh, Chandigarh, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Legal Services Authority Union Territory Chandigarh, Chandigarh, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Conduct of Elections (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. S.O.72(E) in Gazette of India dated 6th January, 2022 under sub-section (3) of Section 77 read with Section 169 of the Representation of the People Act, 1951.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2020-2021.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Department of Defence Production, Ministry of Defence for the year 2021-2022.
 - (ii) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production, Ministry of Defence for the year 2021-2022.
 - (iii) Memorandum of Understanding between the Mazagon Dock Shipbuilders Limited and the Department of Defence Production, Ministry of Defence for the year 2021-2022.
 - (iv) Memorandum of Understanding between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence, for the year 2021-2022.
 - (v) Memorandum of Understanding between the Hindustan Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2021-2022.
 - (vi) Memorandum of Understanding between the Bharat Electronics Limited and the Department of Defence Production, Ministry of Defence, for the year 2021-2022.

- (vii) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2021-2022.
 - (viii) Memorandum of Understanding between the Bharat Electronics Limited and the Department of Defence Production, Ministry of Defence, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (viii) of (3) above.

The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) (i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2020-2021.
- (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2020-2021.
- (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Education (Dr. Rajkumar Ranjan Singh) laid on the Table a copy of the Nalanda University (Academic) Ordinances, 2021 (Hindi and English versions) published in Notification No. F. No. S/321/8/2018 in Gazette

of India dated 8th December, 2021 under sub-section (2) of Section 42 of the Nalanda University Act, 2010.

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-

- (i) The Food Safety and Standards (Import) First Amendment Regulations, 2022 published in Notification No. F. No. 1605/FSSAI/ Import/2016(pt-2) in Gazette of India dated 14th February, 2022.
- (ii) The Food Safety and Standards (Food Products Standards and Food Additives) Sixth Amendment Regulations, 2021 published in Notification No. F. No. M&MP/Notification(05)/FSSAI-2019 in Gazette of India dated 27th December, 2021.
- (iii) The Food Safety and Standards (Packaging) First Amendment Regulations, 2022 published in Notification No. F. No. Std/SP-08/A-1.2019/N-01 in Gazette of India dated 25th January, 2022.

(2) A copy of the Notification No. S.O.292(E) (Hindi and English versions) published in Gazette of India dated 21st January, 2022 appointing the 25th day of January, 2022 as the date on which the provisions of the Surrogacy (Regulation) Act, 2021 shall come into force issued under sub-section (2) of Section 1 of the said Act.

(3) A copy of the Notification No. S.O.291(E) (Hindi and English versions) published in Gazette of India dated 21st January, 2022 appointing the 25th day of January, 2022 as the date on which the provisions of the Assisted Reproductive Technology (Regulation) Act, 2021 shall come into force issued under sub-section (2) of Section 1 of the said Act.

- (4) A copy of the National Commission for Allied and Healthcare Professions 2nd (Removal of Difficulties) Order, 2021 (Hindi and English versions) published in Notification No. S.O.4842(E) in Gazette of India dated 24th November, 2021 under sub-section (2) of Section 69 of the National Commission for Allied and Healthcare Professions Act, 2021.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the "Diploma in Pharmacy Exit Examination Regulations, 2022 (Hindi and English versions) published in Notification No. 14-285/2021-PCI in Gazette of India dated 24th February, 2022 under sub-section (4) of Section 18 of the Pharmacy Act, 1948.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Nagpur, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Nagpur, for the year 2020-2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2020-2021.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2020-2021.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2020-2021.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2020-2021.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Mangalagiri, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Mangalagiri, for the year 2020-2021.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raipur, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raipur, for the year 2020-2021.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2020-2021.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the HLL Biotech Limited, Thiruvananthapuram, for the year 2020-2021.
 - (ii) Annual Report of the HLL Biotech Limited, Thiruvananthapuram, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2020-2021.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 2020-2021,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2020-2021.

- (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bengaluru, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bengaluru, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2020-2021.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13)
 - (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Ayurveda, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Ayurveda,

New Delhi, for the year 2020-2021.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2020-2021.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Childline India Foundation, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Childline India Foundation, Mumbai, for the year 2020-2021.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the following papers (Hindi and English versions) under Section 14 of the National Commission for Women Act, 1990:-
- (i) Annual Report of the National Commission for Women, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2020-2021.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy of the National Commission for Homoeopathy (Manner of Appointment and Nomination of Members, their Salary, Allowances and Terms and Conditions of Service, and Declaration of Assets, Professional and Commercial Engagements) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.115(E) in Gazette of India dated 14th February, 2022 under Section 56 of the National Commission for Homoeopathy Act, 2020.

(22) A copy of National Commission for Homoeopathy (Removal of Difficulties) Order, 2022 (Hindi and English versions) published in Notification No. S.O.650(E) in Gazette of India dated 14th February, 2022 under sub-section (2) of Section 57 of the National Commission for Homoeopathy Act, 2020.

(23) A copy each of the following Notifications (Hindi and English versions) under Section 56 of the National Commission for Indian System of Medicine Act, 2020:-

(i) The National Commission for Indian System of Medicine (Manner of Appointment and Nomination of Members, their Salary, Allowances and Terms and Conditions of Service, and Declaration of Assets, Professional and Commercial Engagements) Amendment Rules, 2022 published in Notification No. G.S.R.116(E) in Gazette of India dated 14th February, 2022.

(ii) The National Commission for Indian System of Medicine (Minimum Standards of Undergraduate Ayurveda Education) Regulations, 2022 published in Notification No. F. No. BOA/Regulation/UG/7-10/2021 in Gazette of India dated 16th February, 2022.

(24) A copy of National Commission for Indian System of Medicine (Removal of Difficulties) Order, 2022 (Hindi and English versions) published in Notification No. S.O.652(E) in Gazette of India dated 14th February, 2022 under sub-section (2) of Section 57 of the National Commission for Indian System of Medicine Act, 2020.

4. Statement of Committee on External Affairs

Shri P.P. Chaudhary laid on the table the Statement (Hindi and English versions) showing Further Action Taken by the Government on the Observations/Recommendations contained in the Seventh Report of the Committee on External Affairs on the replies to the Observations/Recommendations contained in the Second Report on Demands for Grants of the Ministry of External Affairs for the year 2020-21.

5. Reports of Standing Committee on Petroleum and Natural Gas

Shri Ramesh Bidhuri presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (1) Eleventh Report on the subject 'National Gas Grid including PNG and CNG'.
- (2) Twelfth Report on Action Taken by the Government on the recommendations contained in the Eighth Report (Seventeenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2020-21) on the subject 'Allotment of Retail Outlets and LPG Distributorships'.

6. Statement by Minister

The Minister of Ports, Shipping and Waterways; and Minister of AYUSH (Shri Sarbananda Sonowal) laid a Statement (Hindi and English versions) correcting the reply given on 4 February, 2022 to Unstarred Question No. 657 by Dr. Vishnu Prasad M.K., MP regarding 'AYUSH Colleges/Institutes'.

12.04 P.M.**7. Statement by Minister of State in the Ministry of Parliamentary Affairs**

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) made a statement regarding Government Business during the week commencing Monday, the 28th March, 2022.

8. Motion for election of two Members to the National Assisted Reproductive Technology and Surrogacy Board

Dr. Mansukh Mandaviya moved the following motion :-

"That in pursuance of Section 17(2)(c) of the Surrogacy (Regulation) Act, 2021, the members of this House do proceed to elect, in such manner as the Speaker may direct, two women members from amongst themselves to serve as members of the National Assisted Reproductive Technology and Surrogacy Board, subject to the other provisions of the said Act."

The motion was adopted.

12.06 P.M.**9. Government Bill – Introduced**

The Delhi Municipal Corporation (Amendment) Bill, 2022

Shri N.K. Premachandran, Shri Gaurav Gogoi, Shri Ritesh Pandey and Shri Manish Tewari opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) on behalf of the Minister of Home Affairs; and Minister of Cooperation (Shri Amit Shah) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

12.20 P.M.**10. Postponement of Private Members' Business**

§Shri Pralhad Joshi requested the Speaker that the Private Members' Business might be postponed to the following week and Finance Bill be taken up.

The House ageed.

12.21 P.M.**11. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Sukanta Majumdar regarding opening of Balurghat Airport and re-summption of flight services.
- (2) Shri T. N. Prathapan regarding special financial package for fishing communities.

§ Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines

- (3) Shri Gaurav Gogoi regarding condition of undertrials.
- (4) Shri (Adv.) Dean Kuriakose regarding repayment of debts.
- (5) Shri T. R. Paarivendhar regarding construction of a Railway overbridge on Kulithalai-Manaparai road in Perambalur Parliamentary constituency, Tamil Nadu.
- (6) Smt. Vanga Geetha Vishwanath regarding grant of special category status to Andhra Pradesh.
- (7) Shri Krupal Balaji Tumane regarding remedial measures to control rise in prices of fertilizers.

***12.28 P.M.**

12. Submission by Member

Smt. Navneet Rana made submission regarding alleged misbehavior with her by Maharashtra Police.

‡Shri Pralhad Joshi responded.

*From 12.22 P.M. to 12.29 P.M., Members raised matters of urgent public importance.

‡ Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines

12.29 P.M.

13. The Government Bill – Passed

The Finance Bill, 2022

Time Allotted: 4 Hrs.

Time Taken : 4 Hrs. 37 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following members took part in the debate:-

1. Shri Gaurav Gogoi
2. Dr. Nishikant Dubey
3. Shri K. Shanmuga Sundaram
4. Smt. Satabdi Roy (Banerjee)
5. Shri Jayadev Galla
6. Smt. Supriya Sadanand Sule
7. Shri K. Muraleedharan
8. Smt. Sunita Duggal
9. Shri P.V. Midhun Reddy
10. Shri Pinaki Misra
11. Shri Kaushalendra Kumar
12. Smt. Aparupa Poddar
13. Shri Suresh Kodikunnil
14. Dr. Tholkappiyan Thirumaavalavan
15. Dr. D. Ravikumar
16. Shri N.K. Premachandran
17. Shri Subhas Chandra Baheria
18. Kunwar Danish Ali

19. Shri Saumitra Khan
20. Dr. Shrikant Eknath Shinde
21. Shri Ritesh Pandey

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted, as amended.

Clauses 5 to 9 were adopted.

Clauses 10 to 15 were adopted.

Clause 16 was adopted, as amended.

Clauses 17 to 20 were adopted.

Clauses 21 to 27 were adopted.

Clause 28 was adopted, as amended.

Clauses 29 to 37 were adopted.

Clause 38 was adopted, as amended.

Clauses 39 to 47 were adopted.

Clause 48 was adopted, as amended.

Clause 49 was adopted, as amended.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 16 to the Finance Bill, 2022 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 49A was adopted.

New Clause 49A was also adopted.

Clauses 50 and 51 were adopted.

Clause 52 was adopted, as amended.

Clause 53 was adopted, as amended.

Clause 54 was adopted, as amended.

Clauses 55 to 57 were adopted.

Clause 58 was adopted, as amended.

Clause 59 was adopted, as amended.

Clauses 60 to 65 were adopted.

Clauses 66 to 92 were adopted.

Clause 93 was adopted, as amended.

Clause 94 was adopted, as amended.

Clauses 95 to 97 were adopted.

Clause 98 was adopted, as amended.

Clauses 99 to 102 were adopted.

Clauses 103 to 125 were adopted.

The First Schedule was adopted, as amended.

The Second Schedule was adopted.

The Third Schedule was adopted, as amended.

The Fourth Schedule to Ninth Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill, as amended, was passed.

Thereafter, the Speaker made an observation[%] that since a new clause had been added to the Bill, so the subsequent clauses may be re-numbered.

***14. Suo Motu Statement by Minister**

The Minister of Ports, Shipping and Waterways; and Minister of AYUSH (Shri Sarbananda Sonowal) made a statement regarding establishment of WHO Global Centre for Traditional Medicine in Jamnagar, Gujarat.

#6.13 P.M.

(Lok Sabha adjourned till 11.00 A.M., Monday, the 28th March, 2022.)

UTPAL KUMAR SINGH
Secretary General

[%]Original in Hindi. For details, please see the debates of the day.

*Made at 6.00 P.M.

#From 5.06 P.M. to 6.13 P.M., Members raised matters of urgent public importance.